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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO. : 1

12.01.2018

O.A./260/897/2015

SUDHANSU SEKHAR DASH

-V/S-

D/O POST

ITEM NO:27

FOR APPLICANTS(S) Adv. : Mr. B. S. Tripathy

FOR RESPONDENTS(S) Adv.: Mr. Mr. G. R. Verma

Notes of The Registry	Order of The Tribunal
<p>copy of order dt. 12.1.18 given to both counsel.</p> <p><i>[Signature]</i> 17/1/18 12.1.18 SOS</p>	<p>Heard Ld. Counsel for bot the sides.</p> <p>Ld. Counsel for the applicant submitted that the applicant has been transferred within two months of his joining at Chandanpur. He has filed an Original Application No. 584/15 which was disposed of on 03.09.2015 with a direction to the respondents No. 2 to consider and dispose of his representation. The Respondents passed a speaking order dated 03.12.2005(Annexure-A/9) and being aggrieved the applicant has filed this O.A in which this Tribunal vide order dated 13.01.2016 directed to accommodate the applicant in any of the vacant Post of Postal Assistant available in Puri Town.</p> <p>Accordingly respondents adjusted the applicant at Puri Town where he is continuing.</p> <p>Mr. G. R. Verma, Ld. Counsel for the official respondents submitted that as the applicant has been adjusted there remains noting to be adjudicated once applicant is continuing and there is no reported inconvenience to the administration.</p> <p>The present scenario shows that the interim order of this Tribunal has been complied with in letter and spirit. The Petitioner has no further grievance. The applicant may continue at Puri till the respondents find his continuance detrimental to the interest of the administration.</p> <p>Ld. Counsel for the applicant has filed rejoinder in court today which may be taken to record.</p> <p>The O.A is accordingly disposed of. No costs.</p> <p><i>[Signature]</i> (DR. MRUTYUNJAY SARANGI) MEMBER (A)</p> <p><i>[Signature]</i> (SUSHANTA KUMAR PATTNAIK) MEMBER (J)</p>